

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 2340 of 2020

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Navnit Sahu. ....Petitioner

Versus

The State of Jharkhand. ....Opposite Party

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**Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

For the Petitioner : Mr. K.S. Nanda, Advocate  
For the State : Mr. Shiv Kumar Sharma, A.P.P.

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02/24-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Gumla P.S. Case No. 384 of 2019.

The accused persons were suspected to have stolen articles from the godown of the informant and had sold them to the petitioner.

Although learned counsel for the petitioner has submitted that it was Anand Singh who was involved in purchasing of the stolen articles but in view of the fact that the petitioner is named in the FIR apart from such recovery having been effected from the house of the petitioner, as stated in the impugned order, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

(Rongon Mukhopadhyay,J)

Rakesh/-